

DIVISION BENCH

ITEM NO.101 to 116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

**101- CA NO.120/2019, IA NO.406/2023 & IA NO.263/2024
IN CP (IB) No.330/ALD/2018**

NAME OF THE COMPANY	ICICI BANK LTD V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	7 IBC

102- CP (IB) No.371/ALD/2019

NAME OF THE COMPANY	RAJ KUMAR SHARMA V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	7 IBC

103- CP (IB) No.372/ALD/2019

NAME OF THE COMPANY	ARUN SHARMA V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	7 IBC

104- CP (IB) No.108/ALD/2022

NAME OF THE COMPANY	STATE BANK OF INDIA V/S JAIPRAKASH ASSOCIATES LTD.
UNDER SECTION	7 IBC

105- CP (IB) No.23/ALD/2019

NAME OF THE COMPANY	JAYCON INFRASTRUCTURE LTD V/S M/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

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106- CP (IB) No.216/ALD/2019

NAME OF THE COMPANY	PHOSPHATE INDIA PVT LTD V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

107- CP (IB) No.48/ALD/2021

NAME OF THE COMPANY	KANODIA INFRATECH LTD V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

108- CP (IB) No.62/ALD/2022

NAME OF THE COMPANY	VOLTAS LIMITED V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

109- CP (IB) No.95/ALD/2022

NAME OF THE COMPANY	R.K. ROAD LINES V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

110- CP (IB) No.96/ALD/2022

NAME OF THE COMPANY	DIAMOND ROAD LINES V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

111- CP (IB) No.97/ALD/2022

NAME OF THE COMPANY	ANAND CARRYING CORPORATION V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

112- CP (IB) No.98/ALD/2022

NAME OF THE COMPANY	MAHAVIR ROADLINES V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

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113- CP (IB) No.99/ALD/2022

NAME OF THE COMPANY	LUCKY FREIGHT CARRIERS V/S JAIPRAKASH ASSOCIATES LIMITED
UNDER SECTION	9 IBC

114- CP (IB) No.23/ALD/2023

NAME OF THE COMPANY	SHYAM COAL COMPOANY V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

115- CP (IB) No.24/ALD/2023

NAME OF THE COMPANY	AWADH ENTERPRISES V/S JAIPRAKASH ASSOCIATES LTD
UNDER SECTION	9 IBC

**116- CA NO.213/2018 IN CP (CAA) No.19/ALD/2018,
CA (CAA) No.174/ALD/2017 (Second Motion)**

NAME OF THE COMPANY	JAIPRAKASH ASSOCIATES LTD WITH JAYPEE INFRASTRUCTURE DEVELOPMENT LTD
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Amit Saxena, Sr. Adv. assisted by : *For the Financial Creditor/ ICICI
Sh. Rahul Agarwal, Sh. Madhav Bank Ltd. in item no.101 & Applicant
Kanoriya & Ms. Aishwarya Gupta, in item no.116
Adv.*

Sh. Devendra Singh, Adv. : *For the Petitioner/Financial Creditor
Raj Kumar Sharma present in person
in Item No.102*

Sh. Sandeep Arora, Adv. : *For the SBI/FC in Item no.104*

Sh. Ujjawal Satsangi, Adv. : *For the Operational Creditor in Item
nos.107 & 108*

Sh. R.P. Agarwal, Sr. Adv. assisted by : *For the Jaiprakash Associates Ltd. in
Sh. Abhishek Tripathi, Adv. all matters*

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ORDER

Ld. Sr. Counsels with their assisting counsels are present for their respective parties.

1. Ld. Sr. Counsel representing the Corporate Debtor has also concluded his arguments on the scheme of arrangement filed vide CP No.(IB) No.19/2018
2. Ld. Sr. Counsel representing the Financial Creditor, however, has submitted his rebuttal to the counter made by the Ld. Sr. Counsel representing the Corporate Debtor in the main petition.
3. Ld. Sr. Counsel representing the Financial Creditor, further, seeks one day accommodation to conclude his arguments for rebuttal.
4. Let the matter be adjourned for 17th May, 2024, to come up higher on the board for further hearing. It is made clear that no adjournment would be allowed to either party.
5. The photocopy of this order be placed on record in all the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th May, 2024

Bipul Kumar Tiwari
(Stenographer)